

केन्द्रीय विद्युत विनियामक आयोग

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi-110029
Phone: 011-23353503; Fax-23753923

Petition No. 1017/GT/2025

Date: 8th June 2026

To,

Additional General Manager (Commercial), NTPC
Limited, NTPC Bhawan, Core- 7, Scope Complex, 7
Institutional Area,
Lodhi Road, New Delhi- 110003

**Subject: Petition for determination of 2024-29 tariff for Vindhyachal
STPS Stage-III (1000 MW).**

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **15.6.2026**:

Supplementary tariff for Emission Control System:

- a) *Provide reasons for not complying with the third proviso of Regulation 8(1), Regulation 9(3), Regulation 14(2) and 29(4) of 2024 Tariff Regulations for submitting a separate application for determination of supplementary tariff for the Emission Control System based on the actual capital expenditure duly certified by the Auditor.*

Additional Capital Expenditure (ACE):

- b) *Provide technical justification and cost benefit analysis for the ACE item "Provision for covered Shading for HT motors along with EOT cranes" claimed during 2025-26 to 2027-28 under 26(1)(i) of the 2024 Tariff Regulations.*
- c) *The Petitioner has projected ACE for "Replacement of Existing Control & Protection System along with SCADA of 400 KV, Stage III Switchyard of NTPC Vindhyachal (2X500MW)" under 25(2)(b) in 2024-25. However, the Petitioner has projected ACE for the same item under 25(2)(c) in 2025-26 with the same justification as provided in 2024-25. The Petitioner is directed to submit the ACE claimed under relevant Regulations.*
- d) *The Petitioner has projected ACE for "Supply, Retrofitting & Commissioning of 400kV Circuit breakers of Stage-III Switchyard" in 2024-25 under 27(2) with some justification. However, the ACE has been projected for the same ACE item with same justification under 25(2)(c) in 2025-26 & 2026-27. The Petitioner is directed to submit the ACE claimed under relevant Regulations.*

- e) *The Petitioner has claimed ACE for “Buttressing and Raising of V-3A/B dyke” under 25(1)(c) in 2024-25. However, same ACE item has been claimed during 2025-26 to 2028-29 under 25(2)(c). The Petitioner is directed to submit the ACE claimed under relevant Regulations.*

Additional O&M Expenses:

Water Charges:

- f) *Submit the computation for the estimated water charges claimed as per first proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations.*

Security Expenses:

- g) *Submit the assessment of security requirement and estimated expenses accordingly, as per the second proviso to Regulation 36(1)(6) of the 2024 Tariff Regulations.*

Ash Transportation Expenses:

- h) *Submit the basis and computation of ash transportation expenses claimed along with the rationale for the same.*

2. The Respondents shall file their replies by **19.6.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **23.6.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-

(Deepak Pandey)

Assistant Chief (Law)

Copy to:

All Respondents